

[Dr. R. Rothuama]

Authorities in Mizoram have been pursuing a "policy of strong Arm Measures" towards those non-political organisations in Mizoram, which openly support the current peace efforts between the Central leaders and the M.N.F. leadership.

Because of this policy, hundreds of young Mizo students and several educated unemployed Mizo youths may soon be compelled to join the underground movements, thereby creating a very explosive situation in Mizoram.

If this unhealthy trend is allowed to continue, there is every possibility of emergence of unprecedented crisis, not only in Mizoram but throughout the North-Eastern States.

I, therefore, as one of the public representatives from the North-Eastern area, demand the following measures be taken by the Central leaders:

(a) Immediate independent on-the-spot inquiry by the Army in Mizoram into the excesses and atrocities committed on the peaceful Mizo students demonstrators by the Mizoram Police and C.R.P.F., ascertain the extent of physical disabilities of the injured students, and deterrent action against those found guilty.

(b) Adequate compensation by the Mizoram Government to those seriously injured students for their full rehabilitation.

(c) Central instructions to the authorities of Mizoram Government against the use of strong arm measures and suppressive policy in dealing with such non-political organisations like Mizo Students' Association, etc.

(xvii) NEED TO MAKE SANSKRIT A COMPULSORY LANGUAGE AT THE HIGH SCHOOL LEVEL.

SHRI R. K. MHALGI (Thane): The Central Sanskrit Board has recently suggested that Sanskrit should be

made a compulsory language at the High School level and that it should be taught as a regional language or one of the elective subjects. The Board also passed a resolution in a meeting held under the auspices of the Ministry of Education and Culture, that Sanskrit should be made a compulsory language for one paper at the M. A. or other post graduate courses, especially in all Arts languages subjects.

It is easily overlooked in our country that Sanskrit is compulsory in a Muslim State like Afghanistan and that Sanskrit is more known to Germans than to Indians themselves.

I, therefore, urge upon the Minister of Education, Government of India, to take speedy steps to honour Sanskrit language with proper status in the educational field of India.

(xviii) NEED FOR EXPORT OF ONIONS

SHRI RAM SINGH YADAV (Alwar): Under 377, I make the statement:

The onion grower farmers of this country suffered huge losses due to abnormal fall in the prices of the onions during the last year i.e. 1980-81.

It is one of the agriculture produce which cannot be stored for a long period except its storage in cold storages. But in every village the facilities of cold storages are not available, and poor farmers cannot financially afford to store their onion-stocks in the cold storages. The farmers raise, loans to pay charges of onion seed, fertilizers, irrigation and labour-component, they are under pressure of pay-off the crop-loan or loan of money lenders just after the harvest of the crop. Thus the farmers being under financial pressure are being compelled to sell their crops at the time when that is harvested.

Onion growers of this country suffered a loss of at least Rs. 500/- per

acre during the year i.e. 1980-81. Union Government did not allow export of onion, so the price of onion remained abnormally low last year. Onion growers are much in number specially in the area of Nasik and Pune of Maharashtra, Mahava of Gujarat and Alwar and Khairthal of Rajasthan. This year also the onions have been grown over a large areas of Alwar and Khairthal of Rajasthan, Nasik and Pune of Maharashtra and Mahva of Gujarat State. But even today there is apprehension in the minds of the farmers that prices of onions might be abnormally low in the market if the Government of India did not allow its export. I, therefore, urge upon the Government of India to allow the export of onions this year at the time of its harvest out-side India so that onion growers in India might not suffer a loss.

(xix) NEED TO TAKE SPECIAL STEPS FOR BETTER MAINTENANCE OF KHARGPUR RAILWAY COLONY.

SHRI NARAYAN CHOUBEY (Midnaport) Under 377, I make the statement. Khargpur town, the biggest and once the best Railway Colony in India is gradually fading up due to ultra neglect of the Railway Administration. All its roads are broken and some have been completely destroyed and turned into big drains. Pucca drains are broken here and these have been turned into pools. Seventy per cent of 14,000 quarters are more than 70 years old and require replacement by new quarters. New quarters are not being constructed. Almost all quarters are damaged and do not receive any care. The Railway vegetable market is full of dirt and filth and is the breeding place for pigs. The total township with a population of one lakh is quickly and steadily disintegrating. Repeated appeals to the authority have been of no avail. The authorities show utter neglect and irresponsibility and the great township which is a national property is being lost. I request the Government to rise to the occasion and take special steps

to save once the best Railway town, for without the special steps and by remaining in the frame work of common norms and form of the Railway Board, the town can no longer be saved from destruction.

(xx) REFUSAL OF ONAM FESTIVAL LEAVE AND FORCIBLE WORK IMPOSED ON WORKERS OF BORDER ROAD CONSTRUCTION AT LEH COMMAND

SHRI M. M. LAWRENCE (Idukki): Under 377, I make the statement.

A serious situation has arisen out of the refusal of Onam Festival leave and forcible work imposed on the workers of Border Road Construction by the Military Officer Commanding at Leh. Onam is the national festival of Kerala. The demand of Kerala workers for the festival leave is just but fate for asking the festival leave ended in such a way that nobody could imagine. The military officer commanding 55 Road Construction Company and Commanding Officer 16 Border Road Task Force drove his jeep on the crowded workers and injured many. Two seriously injured workers are fighting for life in Srinagar hospital. Not only that, the military officials have forcibly taken the workers into their custody. This is the result of the Malayali workers demanding their national festival leave which the Sector Commander granted but the Senior Commander refused. Therefore, I urge upon the Government to cause an enquiry into the matter and punish the guilty official and sanction leave for them.

13.15 hrs.

MARRIAGE LAWS (AMENDMENT) BILL

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): Sir, I beg to move:

"That the Bill further to amend the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954, be